

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. IV

SERVICE TAX APPEAL NO. 50684 of 2019 (SM)

[Arising out of the Order-in-Appeal No. 1272 (CRM)ST/JDR/2018 dated 19/11/2018 passed by The Commissioner (Appeals), Central Excise & Goods & Service Tax, Jodhpur.]

M/s Soudan Construction,
C-1, Shastri Nagar, Chhabra,
Dist. Baran (Rajasthan)

Appellant

VERSUS

**The Commissioner (Appeals),
Central Excise & Central Goods & Service Tax,**
G-105, New Industrial Area, Opp. Diesel Shed, Basni,
Jodhpur.

Respondent

Appearance

Shri Abhishek Jaju, Advocate – for the appellant.

Shri Pradeep Gupta, Authorized Representative (DR) – for the Respondent.

CORAM: **HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)**

FINAL ORDER NO. 51238/2021

DATE OF HEARING : 09/04/2021.
DATE OF DECISION: 09/04/2021.

RACHNA GUPTA :-

Learned Counsel for the appellant states that the discharge certificate under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued and Form IV placed on record and, therefore, the appeal may be dismissed.

2. The appeal is accordingly dismissed as withdrawn.

(Dictated and pronounced in open court.)

**(Rachna Gupta)
Member (Judicial)**